POST OPEN OFFER PUBLIC ANNOUNCEMENT TO THE SHAREHOLDERS OF

AMBUJA CEMENTS LIMITED

This Public Announcement (the "**Announcement**") is being issued by DSP Merrill Lynch Limited ("**Manager to the Offer**"/"**DSPML**"), on behalf of Holderind Investments Ltd (hereinafter referred to as "**Holcim Mauritius**"/"**Acquirer**"), Ambuja Cements India Private Limited ("hereinafter referred to as "**ACIL**"/ "**Person acting in concert**"/"**PAC**") and Holcim Ltd (hereinafter referred to as "**Holcim**" / "**Person deemed to be acting in concert**") pursuant to Regulation 11(1) and in compliance with the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 1997 and subsequent amendments thereto (the "**SEBI (SAST) Regulations**").

The details subsequent to the completion of the cash offer made vide Public Announcement dated August 24, 2007 under the SEBI (SAST) Regulations, by Acquirer along with PAC to acquire up to 306,553,600 equity shares of face value Rs. 2/- each, representing 20.00% of the fully diluted equity voting capital of Ambuja Cements Limited ("**ACL**") at a price of Rs. 154 (Rupees One hundred and Fifty Four only) per fully paid-up equity share is as under:

1. Name of the Target Company : Ambuja Cements Limited
2. Name of Acquirer(s) including PACs : Holderind Investments Ltd ("Holcim Mauritius") (Acquirer)
   Ambuja Cements India Private Limited (PAC)
   Holcim Ltd (Person deemed to be acting in concert)
3. Name of Manager to the offer : DSP Merrill Lynch Limited
4. Name of the Registrar to the offer, if any : Karvy Computershare Private Limited
5. Offer Details
   a) Date of opening of the offer : November 14, 2007
   b) Date of closure of the offer : December 3, 2007
6. Details of the acquisition[1]

Sr. No	Item	Proposed in the Offer Document	Actual
1	Offer Price	Rs. 154	Rs. 154
2	Share holding of Acquirer (No. & %) before MOU/ PA	341,328,720 (22.27%)	341,328,720 (22.27%)
3	Shares agreed to be acquired by way of letter agreement (No. & %)[2]	60,000,000 (3.91%)	60,000,000 (3.91%)
4	Shares acquired in the open offer (No. & %)	Upto 306,553,600 (20.00%)	82,483,073 (5.38%)
5	Size of the open offer (No of shares multiplied by offer price per share)	Rs. 47,209,254,400[3]	Rs. 12,702,393,242[4]
6	Shares acquired after P.A. but before 7 working days prior to closure date, if any (No. and %)		
	(6.1) Date of Acquisition	September 21, 2007	September 21, 2007
	(6.2) Average price of the shares acquired	Rs. 149.47	Rs. 149.47
	(6.3) No of shares acquired[5]	10,911,804	10,911,804
	(6.4) % of shares acquired	0.71%	0.71%
	(6.1) Date of Acquisition	October 22, 2007	October 22, 2007
	(6.2) Average price of the shares acquired	Rs. 148.73	Rs. 148.73
	(6.3) No of shares acquired[5]	50,000,000	50,000,000
	(6.4) % of shares acquired	3.26%	3.26%
7	Post offer share holding of Acquirers (No & %) (2+3+4+6)	768,794,124 (50.15%)	544,723,597 (35.53)%
8	Pre & Post offer share holding of Public (No. & %)[6]	Pre: 957,730,607 (62.94%) Post: 590,265,203 (38.79%)	Pre: 957,730,607 (62.94%) Post: 814,335,730 (53.51%)

(1) Percentage figures calculated on the basis of fully diluted equity voting capital composed of 1,532,767,813 shares unless stated otherwise.

(2) These 60,000,000 shares were transferred on September 21, 2007 to an escrow account for the benefit of the Acquirer, with Karvy Computershare Private Limited acting as the escrow agent in terms of an escrow agreement dated September 20, 2007. The instruction for the transfer of these shares to the Acquirer was given on December 19, 2007 after the Acquirer completed all obligations under the SEBI (SAST) Regulations.

(3) Assuming acceptance of 306,553,600 fully paid-up shares.

(4) Based on acceptance of 82,483,073 fully paid-up shares.

(5) The instruction for the transfer of these 60,911,804 shares to the acquirer was given on December 19, 2007 after the Acquirer completed all obligations under the SEBI (SAST) Regulations.

(6) Percentage figures calculated on the basis of fully paid up equity voting capital of 1,521,772,356 shares.

7. Status of the escrow account, whether released or not : Released
8. Payment of interest, if any, to the shareholders along with the details thereof. : NA
9. Status of investor complaints received, if any: No investor complaints are pending as on date.
10. The Board of Directors of the Acquirer and PAC accept joint and several responsibilities for the information contained in this Announcement and for the fulfillment of their obligations under the SEBI (SAST) Regulations.

This Announcement would also be available on the SEBI's website (www.sebi.gov.in).

Issued on behalf of Acquirer by:

Manager to the Offer

DSP Merrill Lynch

DSP Merrill Lynch Limited

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Date: January 8, 2008